11091 Withdrawal of CHAITRA 25, 2888 (SAKA) Indian Troops 11092 from Stalkot Border (C.A.)

### Import of Pumps

3810. Shri Firodia: Will the Minister of Commerce be pleased to state:

(a) whether the Indian Pumps Manufacturers Association have demanded that the import of pumps should be banned; and

(b) if so, Government's reaction thereto?

The Minister of Commerce (Shri Manubhaj Shah): (a) Yes, Sir.

(b) The import of pumps is banned to Established Importers. Application from Actual Users are considered for certain description not indigenously manufactured on the recommendation of sponsoring authorities.

12.15 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) Reported withdrawal of Indian troops from the Sialkot Border

बी हुकम चन्द्र कछवाय (देवास): मध्यक्ष महोदय, मैं ने कल भी निवेदन किया या कि मैं ने इस काल एटेन्शन नोटिस की सूचना ता॰ 7 को दी थी भीर प्राज ता0 15 को उत्तर दिया जा रहा है, इस में इतना विलम्ब नहीं होना चाहिये।

अभ्यक्ष महौबय: मैं एक बात ग्राउं करना बाहता हूं। कल भी काल एटेन्शन नोटिम के वक्त माप ने कहा था कि उस का नोटिम ता॰ 6 को माप ने दिया था। मैं ने इस बारे मैं देखा था। एक माथ दिन तो मिनिस्ट्री से उस के बारे में फैक्ट्स मंगवाने में लग जाते हैं ग्रीर फिर आ डेर-पेपर पर काल एटेन्शन नोटिस होता है, फिर 8, 9 मौर 10 ता॰ को मुट्टी हो गई। ता॰ 11,12 को दूसरे नोटिसिज रखे हुए थे, सिर्फ एक काल एटेन्शन नोटिस को मानाहोता है, इस लिये इस में देर हो जाती है। म्राप जानते हैं कि ता॰ 11 को फूड डाइरैक्टोरेट का काल एटेन्शन नोटिस था, ता॰ 12 को उड़ीसाके बारे में था, ता॰ 13 को छट्टी थी, ता॰ 14 को उसे रखा गया था।

व्यी हरी विष्णुकानत (होणंगावाद) : इस के महत्वको देखते हुए दो नोटिसेज ले लिये जार्ये ।

भ्रम्यक्ष महोदय : भाखिर में लिया जाता है, इस बक्त नहीं लिया गया।

Shri S. M. Banerjee (Kanpur): Sir, you were kind enough to state sometime back that a lot of Calling Attention Notices are coming. I admit that all of them may not be so important, but events are taking place in the country wherein some Calling Attention Notices are necessary. In that case, may I request that, if you find that the Calling Attention Notices are urgent, you will be pleased to allow some days at least for such notices?

Mr. Speaker: I cannot allow questions to be put. I can ask the Minisetr to lay a statement on the Table. I can do that.

भी हुकम जन्द कछ्यायः प्रध्यक्ष सहोदय, मैं प्रविसम्बनीय लोक महत्व के निम्नलिखित विषय की मोर प्रतिरक्षा मंत्री का ध्यान दिलाता हूं कि वह इम बारे में एक वक्तव्य दें:---

"सियालकोट की सीमाघों पर जारतीय सेनाघों के पीछे हटाये जाने के समाचार ।"

The Minister of Defence (Shri Y. B. ChavaD: Mr. Speaker, Sir, as the House will recall, under the Tashkent Agreement, the armed personnel of the two countries had to withdraw, not later than 25th February 1966, to the positions they held prior to 5th August 1965. These withdrawals were duly carried out. In fact, the U.N. Secretary-General announced the 11093 Withdrawal of

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## [Shri Y. B. Chavan]

completion of these withdrawals on 26th February, 1966.

According to the agreement between the Chief of the Army Staff, India and the C-in-C, Pakistan Army, any doubts about the ground positions, as they existed on 5th August, 1965, were to be settled by mutual discussion between the local commanders. On the international border between the Sialkot District of Pakistan and the Indian State of Jammu and Kushmir, a minor difference of opinion arose over three small areas, the total acreage of which was about 36 acres. Accordingly as required under the agreement between the Chief of the Army Staff, India and the C-in-C, Pakistan Army, the matter was considered by the two local commanders and whatever adjustments in positions were necessary, were carried out in the light of mutually agreed conclusions.

भी हुकम जन्द कछवाय : 15 ग्रगस्त 1947 की सीमाम्रों को देखते हुए यह क्षेत्र हमारा क्षेत्र है भौर हमारे क्षेत्र में प्रपनी सेवाम्रों को हटाने भौर पाकिस्तान की सेनाम्रों के माने की बात हमारी सरकार ने मानी है। जब कि म्रापने पाकिस्तान का कहना है कि यह क्षेत्र हमारा है, तो इस क्षेत्र को विवादग्रस्त क्षेत्र कह कर उन की सेना वहां पर न मावे, इस बात को घ्यान में रखते हुए, क्या उस नक्शे को सदस्यों के सामने पेश करेंगे कि 15 म्रगस्त की सीमा कौन सी भी मौर क्या संसद् सदस्यों का दल वहां ले जा कर सरकार बताने को तैयार है?

Shri Y. B. Chavan: These two different positions must be understood in this matter. The action that is being taken now is the follow-up action of the Tashkent agreement, and naturally, these 36 acres, according to the revenue records, are on our side of the international border. There is no doubt about that. So, what action is being taken is nothing as a result of any settlement of dispute on de jure merits. This question is merely one of a follow-up action, of withdrawing the troops to the positions they held actually prior to 5th August, 1965. We are withdrawing to that position. We are not going into the merits—de jure-or any legal battle in this particular matter.

भी हुकम वन्द कछवाय : प्रध्यक्ष महोदय, जब माननीय मंत्री जी ने कहा है कि यह क्षेत्र हमारा है, झगड़े का कोई सवाल नहीं है, तो फिर उस क्षेत्र से क्यों हटे हैं ।

# **भ्रष्यक्ष महोबयः इ**स का चवाब दिया है।

भी हुकम चन्द कछवायः दूसरी बात मैं ने यह कही थी कि संसद् सदस्यों के ग्रुप को वहां ले जा कर बताने को क्या सरकार तैयार है तथा वहां का नक्शा यहां पेश करने के लिये तैयार हैं।

भी बड़े (खारगोन) : माननीय घष्ट्यक्ष महोदय, झभी जो मंत्री महोदय ने प्रपने जवाब में कहा कि ताशकन्द समझौते के झनुसार 5 धगस्त के स्थान पर झाना चाहिये था, तो क्या यह बात सच है कि वहां पर हमारे बहुत से झाफिसर मरि गये धौर फिर जब दोनों कमान्ड के झाफिसरों में बातचीत हुई कि यह जमीन विवादग्रस्त है, उस के बाद पाकिस्तान में झयूब साहब ने झपने भाषण में इस का जिक किया । प्रधान मंत्री जी झमरीका धौर रूस गई । बहां कुछ पोलिटिकल प्रैशर उन पर पड़ा । क्या वह सही है कि उस की वजह से जो बिसिजन पहले हमारे झफसरों ने लिया बा कि वह धूमि हमारी है, उस को बदला गया ?

Shri Y. B. Chavan: There is nothing about pressure from America or any other countries. Really speaking, the question about the actual ground position was raised for the first time when Shri Swaran Singh and other Cabinet

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colleagues went to Rawalpindi for discussion. For the first time this point was mentioned there and naturally we answered that the facts will have to be found out. In the light of the discussions between the Chief of the Army Staff, India and the C-in-C, Pakistan, it was decided that these ground positions will have to be ultimately decided by the local commanders looking to the facts as to where the positions were on the 5th August. Naturally this discussion between the local commanders took place and in the light of that discussion, the withdrawals have taken place.

Shri D. C. Sharma (Gurdaspur): I think we have withdrawn, according to the Defence Minister and not according to me, to the 5th August position so far as these small areas in dispute covering about 36 acres are concerned and all this has been done in the light of the Tashkent pact. When we signed this Tashkent pact, did we visualise that we would have to surrender some parts of our territory which we have been holding all these years unilaterally or whether this thing will apply to the Pakistan government also. We have surrendered 36 acres of land to the Pakistan Government. Has the Pakistan Government, according to the Tashkent pact, surrendered any land to us or has the surrender been all along the line on our side?

Shri Y. B. Chavan: There was no question of surrender of any land under the Tashkent declaration, because the questions of disputes and merits were not considered or conceded in the Tashkent agreement. The Tashkent agreement only provides armies and troops should that the withdraw to the 5th August positions. These are two different things; there was no question of surrender of any land on our side or their side.

## Dr. M. S. Aney (Nagpur) rose-

Mr. Speaker: I would advise him not to exert himself; he should sit down.

# (C.A.)

Dr. M. S. Aney: When the first reply was sent by us that our army was on our ground, were not our commanders and others consulted at that time? Why is it that on second thought, the reply was changed so far as the actual position we occupied on the 5th August was concerned?

Shri Y. B. Chavan: There was no question of first or second thought; it is a process. In the light of the discussion between the two local commanders, whatever adjustments in positions were necessary, they were carried out. (Interruption). There is no question of second thought.

Shrimati Tarkeshwari Sinha (Barh); On the basis of the reports that the Secretary General of the UN received, U. Thant said that the withdrawals had been completed by the Indian and Pakistani forces. After that we heard a statement of the UN observers refuting that there had been complete withdrawal. May I know whether it is in view of that and also Mr. Bhutto's complaint that the withdrawals have not been completed that this withdrawal has taken place or whether it was decided unilaterally? What was the reason? Why was it decided unilaterally?

Shri Y. B. Chavan: It was not decided unilaterally. As I said, the actual positions were in doubt in the beginning certainly. There was no question of anybody complaining about it. As I said, the first time we knew of this complaint was when our Foreign Minister with his colieagues went to Rawalpindi. It was mentioned to him that there were some doubts about this matter. We naturally said that we have to go into the facts and the local commanders were asked to find out the position. It was only in the light of that further discussion in this matter took place.

श्री यज्ञपाल सिंह (कैराना) : हिमालय की रक्षा का जब समय था तब यह सरकार पंचकील की रक्षा कर रही थी। ग्रब तक बात साफ नहीं हई है। इस बक्त सरकार सम्रहदों की हिफाजत कर रही है या कि ताशकंद स्पिरिट 11097

[श्री यश⊣ाल सिंह]

की हिफाजत कर रही है ? दोनों में से किस की हिफाजत कर रही है ?

भी मंशवन्तराव चह्नाण : दोनों की कर रहीं है ।

श्वी प्रकाशवीर शास्त्री (विजनौर) : पांच ग्रगस्त वाले स्थानों पर जब हमारी सेनाम्रों को वापिस होने का प्रश्न था तब क्या सेना के कूछ उच्च मधिकारियों ने रक्षा मंत्रालय को या भारत सरकार को यह बात भी स्पष्ट रूप से बता दी थी कि वे इसलिये यहां से वापिस नहीं आ रहे हैं कि पांच अगस्त से पहले भी यह जो 36 एकड की सीमा है, यह भारत के ग्रपने हाथ में थी. इसलिए यहां से सेनाम्रों की वापसी का कोई प्रश्न उपस्थित नहीं होता है ? यदि ऐसी बात थी तब झब वापिस प्रकार क्या हम ने दूनिया में भ्रपनी स्थिति को गलत रूप में पेश नहीं कया है ग्रीर क्या पाकिस्तान का एक इस प्रकार से पृष्ट नहीं होता ग्रौर हमारी स्थिति कुछ दुर्बल नहीं होती है ?

Shri Y, B. Chavan: Sir, the latter part of the question that the hon. Member put is a series of inferences that he is trying to draw of a certain situation. It is not so. There is no question of anything going against India because India was committed and so was Pakistan committed to withdrawal of troops to 5th August position. There was no question of the army refusing to do certain things.

भी प्रकाशाबीर शास्त्री: प्रस्त यह था कि सैनिक मधिकारियों ने क्या यह कहा था ग्रीर ग्रापको यह जानकारी थी कि पांच म्रगस्त से पहले यह घरती हमारे मधिकार में थी?

भी यदावस्तराव चल्लाण : बात यह है कि माखिरी जो फैसला किया है वह उन की ही राय से किया है। उस के बारे में डिसकणन लोकल कमांडर्स के बीच में हुमा है था। यह डिसकुशन दोनों देशों के फारेन मिनिस्टर्स या श्री प्रकाशवीर शास्त्री : बात को स्पष्ट बतायें ।

श्री यक्षवस्तराव धरद्वाण : स्पष्ट बताता हूं । पहले कुछ मिसम्रंडरस्टेंडिंग रही होगी । लेकिन माखिर में जो फैसला किया वह तो दोनों स्रोर के कमांडर्स के बीच डिसकशन के बाद ही हुसा । उस के ऊपर ही फैसले ने निर्भर किया । मेरे स्रौर उघर के डिफेंस मिनिस्टर या यहां के स्रौर वहां के फारेंन मिनिस्टर्स के बीच तो यह हुमा नहीं : दोनों देशों के कमांडर्स के फैसले पर ही सब कुछ हमा है ।

भी स॰ मो॰ बनजीं : ग्रभी मंत्री महोदय ते जवाब दिया है कि यह 36 एकड की जो भमि थी इस के बारे में कोई मिसग्रंडरस्टैडिंग थी भौर उस की वजह से हमारे मार्म्ड कमांडर्ज ने कहा कि पांच ग्रगस्त के पहर भी यह धरती हमारी थी । इस वास्ते पहले इस के बारे में कोई निर्णय नहीं हम्रा । मंत्री महोदय के जवाब से मालूम होता है कि मिनिस्टरों ने फैसला नहीं किया है, आर्मी कमांडर्ज की बैठक हई थी ग्रौर उस म फैसला हम्रा है। ताशकंद भावना की सही तर्जमानी करने के लिए भौर दोनों देशों के बीच में शांन्ति स्थापित करने के लिए या शान्ति खरीदने के लिए कितनी ग्रौर धरती हमें देनी पडेगी ? क्या उस का व्यौराग्राज सदन के सामने रखा ः गण्गा ?

Shri Y. B. Chavan: Sir, I would like to make this one point clear. Certainly the Government's decision was to go back to 5th August position. We do not want to withdraw from that position or shelve the responsibility of that. But which was the 5th August position naturally has to be left to the decision of the local commanders.

Shri S. M. Banerjee: Sir, my question is this .....

Mr. Speaker: He says we have not given any land for that consideration.

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it is only in pursuance of an agreement that we had arrived at with that country, which we have certainly respected, that all these things have been settled.

**Shri S. M. Banerjee:** I want to know whether this has been completed and no land is to be given?

Mr. Speaker: That question he has already answered.

धी मधु लिमये (मंगेर) : ग्रभी बताया गया है कि ताशकंद समझौते के मातहत पांच मगस्त की रेखा पर वापिस जाने का हम ने फैसला किया था। 25 फरवरी तक सेना को वापिस हटाने का काम पूरा करना था। वताया गया था कि वह हो गया है झौर 26 फरवरी को संयक्त राष्ट्र संघ में भी यह बात ग्राई ग्रौर संयक्त राष्ट्र संघ के भ्रफसरों ने कहा कि सेना को पांच क्रगस्त की सीमा पर वापिस हटाने का काम पूरा हो गया है । उस के बाद यह 36 या 40 एकड भमि का मामला ग्राया । सरकार द्वारा कहा गया कि यह भूमि हमारी है और यहां से हमारे हटने का कोई सवाल नहीं है। बाद में भौर भव मंत्री महोदय यह कह रहे हैं कि चंकि इस के बारे में विवाद था ग्रौर पांच ग्रगस्त के पहले यह भमि पाकिस्तान के कब्जे में थी इसलिए हम हटे। मैं जानना चाहता हं कि अगर पांच अगस्त के पहले पाकिस्तान के हाथ में यह भमि थी तो यह भमि पाकिस्तान के हाथ म कब चली गई? कश्मीर में यद्वबन्दी हो गई 31 दिसम्बर 1948 की मध्यराति को. इस बीच में झौर पांच झगस्त 1965 के बीच में कब इस भभि पर पाकिस्तान द्वारा कब्जा किया गया. इस बात को मंत्री महोदय सदन के सामने रखें। क्या इस बात को पहले कभी लोक सभा के सामने उन्होंने रसग था?

Shrj Y. B. Chavan: I think this dispute arose sometime in the fifties. I have not got the exact date or year with me I think it arose sometime in the fifties. It must be in 1957 or so. (C.A.) भी मचुलिमचे: प्रध्यक्ष महोदय, मेर प्रक्षन क्या था? यह भूमि 15 प्रगस्त, 1947 को हमारे हाथ म थी। फिर काक्मीर में लड़ाई हुई, 21 दिसम्बर, 1948 को युद्धवन्वी हुई: मैने जानना चाहा था कि उम के बढ़ कब

इस धरती पर पाकिस्तान का कब्जा हुमा । मन्मसमाहीययः क्या मिनिस्टर साह

बतला सकते हैं कि यह धरती कब पाकिस्ता । के कब्जे में ध्राई ?

Shri Y. B. Chavan: As I said, I cannot say when it went. But the dispute arose sometime in the fifties. According to the revenue records it is ours.

श्री वधु सिमये : डिस्प्यूट का क्या मतलव है। प्राप्त्यक्ष महोदय, इस के बरे में काफी बहस हो चुकी है, भीर माननीय लाल बहादुर शास्त्री ने कहा था कि हमारी भूमि के बारे में विवादा-स्पद शब्द का इस्तेमाल नहीं किया जायेगा । बार बार मंत्री महोदय कह रहे हैं कि विवादा-स्पद है। इस का क्या मतलब है ? झाखिर में माप दिल्ली को भी विवादास्पद कह देंगे ।

Shri D. C. Sharma: Whatever the details may be, there is surrender of a part of our territory. So, will he tell us unequivocally what has happened?

Mr. Speaker: Order, order, I have called Shri Onkar Lal Berwa.

श्री मधुलिम्पेयेः प्रध्यक्ष महोदय, ग्राप ने उन से पूछा था कि इस 40 एकड़ पर कब कब्जा इग्रा. लेकिन उम का जवाब नहीं प्राया ।

Mr. Speaker: If the hon. Members think there has been surrender of territory, what can I do? I can only get the answer. He has answered the question.

श्री मच् लिमयें : कहां दे रहे हैं ?

Mr. Speaker: Members might seek other remedies.

11101 Withdrawal of APRIL 15, 1966

भी हुकम चन्द कछवाय : पाकिस्तान ने इस पर कब्जा कब किया यह तो बतला सकते हैं ।

श्री मधु लिमये : ग्राप एक सेकेन्ड मेरी बात सुन लीजिये । ग्राप मंत्री महोदय से पूछिपे .... (Interruptions)\*\*

Mr. Speaker: This will not go on record because so many hon. Members are speaking at the same time.

डा० राम मनोहर लोहियाः (फर्रखाबाद) मंत्री महोदय ने विवादास्पद शब्द का इस्तेमाल किया है। जैसे माप श्रौर शब्दों को हटवा देते हैं उसी तरह से माप इस शब्द को भी उन के वयान से हटवा दीजिये।

भ्राध्यक्ष महोदयः जब हटवा में देता हूं तब माप एतराज करते हैं (ध्यवधान) मैं ने माप से कहा कि सप्लीमन्टरी का जवाब उन्होंन दे दिया ।

कुछ माननीय सबस्य : कहां दिया ?

ग्राण्यक्ष महोदय : उन्होंने तीन दफे दिया । मैं उन से भौर क्या कह सकता हूं ?

भी हुकम चन्द्र कछवाय : क्या जवाब दिया है ? पाकिस्तान ने कब कब्जा किया, इस का क्या ,जवाब दिया है ?

भ्रम्पक्ष महोदय : मुझ को जवाब नहीं देना है । (व्यवधान)\*\*

No Member shall speak unless 1 identify him and if he speaks in spite of that, it will not go on record. Only the Member whom I call should speak.

श्री झॉकार लाल वेरवा (कोटा): प्रध्यक्ष महोदय, पहले तो यह कि मंत्री महोदय इस प्रस्त का कोई जवाव नहीं देते कि कब कब्जा किया। (ध्यवधाण) 66 India Troops from 11102 Sialkot Border (C.A.)

Shri A. V. Raghavan (Badagara): when did the land go?

श्री झॉकार लाल बेरवा : चूंकि कमाडारों की बैठक फिर होने वाली है तो क्या उस क्षेत्र को विवादास्पद कर के माना जायेगा या हम ने उस को पाकिस्तान का एरिया मान लिया है ? दूसरे यह कि पाकिस्तान ने कब विजय प्राप्त कर के इस को प्रपने प्रधिकार में ले लिया था ?

Shri Y. B. Chavan: As far as the discussions between the local commanders are concerned, naturally discussions will take place whenever any problem arises. If any further problems arise, certainly they will meet. Problems of different types can arise; it is not merely the questions of territory etc. but the question of patrolling and other details also sometimes arise. The question of certain other ground rules may also perhaps arise. If these questions arise, they will certainly meet to discuss those matters. As far as the question of expression of the word "dispute" is concerned, I did not mean that we are treating it as a dispute. As far as this particular land is concerned, according to us, it is according to revenue records, our land, There is no doubt about it.

Shri A. V. Raghavan: When did it go to Pakistan?

Mr. Speaker: What the Members are concerned to know is that when the land we claim is ours, when it was that Pakistan claimed that it had passed into her possession and what is the fact.

Shri Y. B. Chavan: As I snid 1 have not got the exact date with me. This question arose some time in 1957 according to my present information, but I have not got the exact date with me.

श्री झोंकार साल बेरवाः मेरे प्रश्न का जवाब नहीं झाया। उसमें मैंने यह पूछा या

\*\*Not recorded.

11103 Withdrawal of CHAITRA 25, 1888 (SAKA) Member on 11104 Indian Troops from Parole Sialkot Border (C.A.)

कि क्या म्राप इस की विवादास्पद मान कर चलेंगे या पाकिस्तान का एरिया मान कर चलेंगे कमान्डरों की बातचीत में ।

**भ्रष्यक्ष महोबय**ः उन्हों ने कहा है कि यह हमारा एरिया है ।

Shii S. M. Banerjee: Sir, I rise on a point of order.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): What is the rule?

Shri S. M. Bancrjee: Do not ask for the rule; you never quote the rule.

धी मधु लिमये: कांग्रेस के मादमी तो कभी भी रूल नहीं बतसाते । उस दिन श्री हनुमन्तैया ने नियम संख्या बतलाई थी । क्या म्राप के लिये मलग नियम हो गये हैं । वह कुछ नहीं ज़ानते हैं लेकिन उन से तो नहीं पूछा जाता है कि नियम संख्या बतलाइये ।

Shri S. M. Banerjee: My point of order is this. A pertinent question was asked by hon. Members here and you also in your wisdom put practically the same question. The question was as to when this particular piece of territory of 36 acres passed into the hands of Pakistan. A specific question was asked. Now, it is open to the Minister to ask for notice or not to disclose the information in the public interest. He has neither claimed immunity on that ground nor has he asked for notice. So, I want your ruling on his whether the question can be evaded by the hon. Minister when repeatedly it has been asked.

Mr. Speaker: A question cannot be evaded. When the Minister says that the information about the date is not with him just at present.... (Interruption).

इस तरह से तो नहीं हो सकता कि माप बोलते जायें जब माप का जी चाहे मौर जितनी देर चाहे। मैं बार बार कह रहा हुं.... **एक माननीय सबस्य ः वह जवाब क्यों** नहीं देते हैं ?

भी घोंकार लाल बेरवा : वह सन्तोषजनक जवाब नहीं देते हैं ।

भ्रष्मस महोदय : यह मैं ने समझा, ग्राप ने कहा कि डेट मेरे पास नहीं है तो भाया वह डेट जो कि पूछी जा रही है कि कब यह पाकिस्तान के कब्ज में भाया, उस के बाबत भाप ने कहा ?

भी यशयम्त राव पह्नाण : जी हां।

ग्राम्यक्ष महोदय : तो ग्राव मैं उस में क्या कर सकता हं ?

एक माननीय सदस्य : यह बाद में बता सकते हैं ... (म्यवधान) :

Mr. Speaker: Order, order.

12.40 hrs.

RELEASE OF A MEMBER ON PAROLE

#### Shri Biren Dutta

Mr. Speaker: I have to inform the House that I have received the following communication, dated the 12th April, 1966 from the Superintendent, Central Jall, Hazaribagh:--

"I am to inform that Shri Biren Dutta, Member, Lok Sabha, has been released from this jail on the 11th April, 1966, at 4.20 P.M. on parole, for 15 days from the date of release.".

Shri H. N. Mukerjee (Calcutta Central): In regard to this matter, may I point out that normally the House is entitled to have the information about release or arrest or whatever it might be in regard to Members in time. Our friend Mr. Biren Dutta is here—he had been here yesterday and we welcomed him—and yet somehow